Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 5/82-ALC4/2008 MEETING DATE : 29.04.2008

The Meeting No.05/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **29.04.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi.

Following members were present:-
Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
Dr. Arun Kumar, AD, Department of MSME
Shri Rajinder Pal Singh, Dy. DGFT.
Shri Shyam Lal, FTDO

1	Case No.:493/21/82-ALC4/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00955/AM04/	RLA File :26/80/040/00010/AM04/	Lic.No/Date:2610003194 14.11.2003	
	Decision :Committee considered case as per agenda for ratification of norms for export product 1-Cyano Cyclohexane Ethylester Acetic Acid under para 4.7 of HBP. The licence was issued in the year 2003 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION at Sl.No.A-2573. RA concerned may take further necessary action as per above decision of Norms committee.			

2	Case No.:1/5/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00061/AM09/	RLA File :09/24/040/00026/AM05/	Lic.No/Date:0910018283 27.04.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product N-(3-Acetyl Phenyl) N-Methyl Acetamide under para 4.7 of HBP.			

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/183/2004-PI-III dated 29.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
N-(3-Acetyl Phenyl) N-Methyl Acetamide	1 kg.	1.	Acetophenone	1.70 kg/kg
		2.	Methanol	1.28 kg/kg
		3.	Ethylene Dichloride	3.06 kg/kg
		4.	N-Heptane	0.34 kg/kg
		5.	p-toluene chloride	0.135 kg/kg
		6.	Acetonitrile	2.04 kg/kg
		7.	Di-isopropyl Ether	0.85 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

3	Case No.:2/5/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00062/AM09/	RLA File :09/24/040/00029/AM05/	Lic.No/Date:0910018310 28.04.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product Levodopa under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/183/2004-PI-III dated 29.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export

				product
Levodopa	1 kg.	1.	L-tyrosine	2.32 kg/kg
		2.	Nitro benzene	2.33 kg/kg
		3.	Methanol	1.38 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

4	Case No.:3/5/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00063/AM09/	RLA File :09/24/040/00099/AM05/	Lic.No/Date:0910019144 30.06.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product Moxifloxacin Hydrochloride under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION A-3520.

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:4/5/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00064/AM09/	RLA File :09/24/040/00135/AM05/	Lic.No/Date:0910019455 26.07.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hcl under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION A-3526.

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:5/5/82-ALC4/2008	Party Name:PI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00065/AM09/	RLA File :13/24/040/00004/AM05/	Lic.No/Date:1310015370 30.07.2004	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Oxaziclomefone Technical (MY100) under para 4.7 of HBP.

Case pertains to Chemical Division. Committee decided to call for application along with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

7	Case No.:6/5/82-ALC4/2008	Party Name:PI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00066/AM09/	RLA File :13/24/040/00005/AM05/	Lic.No/Date:1310015417 03.08.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Bromo-6-Chlorohexane (BCH) under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/134/2004-Ch.II signed on 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1-Bromo-6-Chlorohexane (BCH)	1 kg.	1.	1,6 Hexanediol	0.768 kg/kg
		2.	Bromine	0.520 kg/kg
		3.	Thionyl Chloride	1.00 kg/kg
		4.	N:N-Dimethyl Acetamide	0.06 kg/kg
		5.	N-Hexane	0.100 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

8	Case No.:7/5/82-ALC4/2008	Party Name:VIRCHOW LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008	Status:Case

			29.04.2008	Approved
	HQ File :01/82/050/00067/AM09/	RLA File :09/24/041/00014/AM05/	Lic.No/Date:0910019873 26.08.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulpha Methoxazole under para 4.7 of HBP. The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION A-410. RA concerned may take further necessary action as per above decision of Norms committee.			

9	Case No.:8/5/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00068/AM09/	RLA File :09/24/040/00179/AM05/	Lic.No/Date:0910019901 27.08.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Atorvastatin Calcium under para 4.7 of HBP. Case has already been approved earlier.			

10	Case No.:9/5/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00069/AM09/	RLA File :09/24/040/00182/AM01/	Lic.No/Date:0910019924 30.08.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Capecitabine under para 4.7 of HBP. Case has already been approved by NC in its 32/08 meeting held on 11.12.2007.			

11	Case No.:10/5/82-ALC4/2008	Party Name:VIRCHOW LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00070/AM09/	RLA File :09/24/041/00016/AM05/	Lic.No/Date:0910020410 11.10.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulpha Methoxazole under para 4.7 of HBP.			

	The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION A-410. RA concerned may take further necessary action as per above decision of Norms committee.

12	Case No.:11/5/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00071/AM09/	RLA File :09/24/040/00240/AM05/	Lic.No/Date:0910020501 19.10.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hcl under para 4.7 of HBP. Case has already been approved earlier.			

13	Case No.:61/24/87-ALC1/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/87/050/00084/AM06/	RLA File :34/24/040/00007/AM06/	Lic.No/Date:3410013261 27.04.2005	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Modafinil under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

14	Case No.:109/21/82-ALC4/2007	Party Name:M/S/ SKYLINK CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00154/AM06/	RLA File :24/80/040/00025/AM06/	Lic.No/Date:2410014098 20.05.2005	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Amino Isophthalic Acid (5-AIPA) under para 4.7 of HBP. Case pertains to Chemical Division. Committee decided to call for application alongwith complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

15	Case No.:12/5/82-ALC4/2008	Party Name:ALPA LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

	HQ File :01/82/050/00072/AM09/	RLA File :11/24/040/00016/AM07/	Lic.No/Date:1110013569 22.06.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Pandalao Ointment 25 gm under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/37/2007-PI-III dated 29.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Pandalao Ointment 25 gm. Tube	1 Tube of 25 gm.	1.	Anhydrous Linolium BP	5.906 gm/25 gm. tube

RA concerned may take further necessary action as per above decision of Norms committee.

16	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Carbethoxy Ethylidene Triphenyl Phosphorane under para 4.7 of HBP.

Case pertains to Chemical Division. Committee decided to call for end use of export product and technical details as per Appendix 33 from firm. Accordingly, case was deferred for 27.05.2008.

17	Case No.:537/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/87/050/00857/AM07/	RLA File :02/24/040/00272/AM07/	Lic.No/Date:0210096770 29.12.2006	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP.

	Committee decided to defer case for 27.05.2008 for comments of PI Division.

18	Case No.:33/42/82-ALC4/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00369/AM08/	RLA File :03/95/040/01220/AM07/	Lic.No/Date:0310415775 12.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Potassium Diphenyl Sulphone 3-Sulfonate (KSS) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/65/2006/CH.II dated 10.04.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Potassium Diphenyl Sulphone3 Sulfonate (KSS)	1 kg.	1.	Diphenyl Sulfone	0.878 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

19	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date:13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008.

20	Case No.:888/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/01724/AM07/	RLA File :02/24/040/00344/AM07/	Lic.No/Date:0210098673 28.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Boroplus Antiseptic Cream under para 4.7 of HBP.

Committee in light of written comments forwarded by Department of MSME vide their U.O. No. 5(9)/2005-Chem dated 30.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Boroplus Antiseptic cream i)Packed inlamitubes-(25ML)-5000000 Pcs.= 125000 Ltrs. ii)Packed inlamitubes (40ML)-5000000 Pcs.= 20000 Ltrs. iii)Packed inlamitubes (50ML)-1250000 Pcs.= 62500 Ltrs.	207500 Ltrs. OR 186750 Kgs,	1.	Microcrystalline Wax	15099.36 Kgs.
		2.	Paraffin wax	31747.5 Kgs.
		3.	Cetocetyl alcohols	1485.41 Kgs.
		4.	Sodium Lauryl Sulphate	280.14 Kgs.
		5.	Light Liquid Paraffin	86838.75 kgs.
		6.	Perfumes (Jasmine, Rose)	3921.75 kgs.
		7.	Cardboard other than Ivory Board	As per packing Policy
		8.	Kraft Paper	As per packing policy
		9.	LDPE Granules	As per packing policy
		10.	Lami Tubes	As per packing policy
		11.	HDPE Granules	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

21	Case No.:896/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/01735/AM07/	RLA File :02/24/040/00343/AM07/	Lic.No/Date:0210098722 02.03.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Boroplus Skin Care Cream under para 4.7 of HBP.

Committee in light of written comments forwarded by Department of MSME vide their U.O. No. 5(9)/2005-Chem dated 30.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Boroplus Skin care cream i)Packed inlamitubes-(25ml)-4147200 Pcs +	140160 Ltrs. OR	1.	Microcrystalline Wax	10722.24 Kgs.
		2.	Paraffin wax	21444.48 Kgs.

103680 Ltrs. ii)Packed inlamitubes (50ml)-729600 Pcs. = 36480 Ltrs.	126144 Kgs.	3.	Cetocetyl alcohols	1261.44 Kgs.
		4.	Sodium Lauryl Sulphate	189.126 Kgs.
		5.	Light Liquid Paraffin	58745.2 kgs.
		6.	Perfumes (Jasmine, Hyacint)	2649.02 kgs.
		7.	Cardboard other than Ivory Board	As per packing Policy
		8.	Kraft Paper	As per packing policy
		9.	LDPE Granules	As per packing policy
		10.	Lami Tubes	As per packing policy
		11.	HDPE Granules	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

22	Case No.:931/21/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/01786/AM07/	RLA File :07/24/040/00700/AM07/	Lic.No/Date:0710050524 12.03.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Citrate, Calcium Citrate, Zinc Citrate and Potassium Citrate under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of Chemical Division.

23	Case No.:939/21/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/82/050/01800/AM07/	RLA File :09/24/040/00443/AM07/	Lic.No/Date:0910029651 13.03.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Mixed Fatty Acid TS DFA Industrial Monocarboxylic Fatty Acids under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/14/2007-Ch.II signed on 28.04.2008 observed that in the past, Lauric Acid has not been consumed in the manufacture of Mixed Fatty Acid. It was, therefore, decided to close the case.

	RA concerned may take further necessary action as per above decision of NC.

24	Case No.:951/21/82-ALC4/2007	Party Name:MAHAVIR DYE CHEM	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/82/050/01813/AM07/	RLA File :52/24/040/00006/AM07/	Lic.No/Date:5210021288 15.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2(3-Amino Phenyl Sulfonamide)Naptalene 6.8 Di Sulfonic Acid under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/48/2004-Ch.II dated 07.09.2007 observed that firm starts its manufacturing process from Nitro Benzene and Amido G Acid and Beta Napthol is not consumed in the process. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

25	Case No.:8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 8-Quinolium under para 4.7 of HBP. Committee observed that firm was requested to furnish end use of export product alongwith all technical details as per Appendix 33 vide letter dated 14.03.2008, but no reply has been received. Committee also felt that no norms can be fixed in the absence of technical details. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:796/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/87/050/01145/AM07/	RLA File :02/24/040/00366/AM07/	Lic.No/Date:0210099423 27.03.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate Int Ph3 under para 4.7 of HBP. Committee observed that the firm vide their letter dated 16.04.2008 has furnished technical details and copy of DML as called for vide letter dated 26.03.2008. Committee decided to forward reply of firm to PI Division for their comments. Accordingly, case was deferred for			

	27.05.2008.

27	Case No.:60/3/83-ALC1/2008	Party Name:CLARION CASEIN LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00066/AM09/	RLA File :08/24/040/00371/AM07/	Lic.No/Date:0810063992 29.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Casein under para 4.7 of HBP. Committee decided to transfer case to DES-VI as case pertains to Food Sector.			

28	Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Allylestrenol under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

29	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Naproxen Granules DC Grade 80% under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

30	Case No.:14/14/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00127/AM08/	RLA File :05/24/040/00041/AM08/	Lic.No/Date:0510202622 17.04.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,4-Dihydro-4-oxo-6-acetyloxy-7-methoxyquinazoline under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 27.05.2008.			

31	Case No.:605/24/83-ALC1/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/00348/AM08/	RLA File :03/94/040/01433/AM07/	Lic.No/Date:0310429686 17.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Immobilised Penicillin-G Amidase (Ensyme) under para 4.7 of HBP. Case has already been approved by NC in its 42/08 meeting held on 19.02.2008.			

32	Case No.:33/9/82-ALC4/2007	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00044/AM08/	RLA File :05/24/040/00826/AM07/	Lic.No/Date:0510203948 22.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product White Sugar Globuli (Unarzneiliche Globuli) under para 4.7 of HBP. Committee observed that the firm is manufacturing Globuli i.e. tablets from import item and wastage allowed as per SION A-412 is 2%. Committee in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

33	Case No.:61/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00397/AM08/	RLA File :34/24/040/00037/AM08/	Lic.No/Date:3410018872 01.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/94/2002/Ch.II dated 26.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tetrabutyl Tin	1 kg.	1.	Tin Ingots	0.364 kg/kg

		2.	Aluminium Powder/granules/grit	0.119 kg/kg
		3.	Dibutyl Ether	0.023 kg/kg
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg
		3.	Dibutyl Ether	0.012 kg/kg
Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.096 kg/kg
		3.	Dibutyl Ether	0.026 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

34

Case No.:63/42/82-ALC4/2007	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00399/AM08/	RLA File :08/24/040/00062/AM08/	Lic.No/Date:0810065364 13.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine Besylate 2.5 mg tablet, Amlodipine Besylate 5 mg tablet and Amlodipine Besylate 10 mg. tablet under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/73/2007-PI-III dated 29.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Total Qty.
Amlodipine Besylate 2.5 mg. tablets	17446570 Nos.	1.	Amlodipine Besylate	2635.74 kgs.
Amlodipine Besylate 5 mg. tablets	129730200 Nos.	2.	Microcrystallion Cellulose	33186.661 kgs.
Amlodipine Besylate 10 mg. tablets	117079490 Nos.	3.	Magnesium starch	372.106 kgs.
		4.	Bottles & Caps (a) To (e)	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

35	Case No.:83/19/83-ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE	Meet No/Date:5/82-ALC4/2008	Status:Case

		LIMITED	29.04.2008	Approved
	HQ File :01/83/050/00643/AM08/	RLA File :03/95/040/01529/AM07/	Lic.No/Date:0310433838 25.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxybensene under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.09.2008.			

36	Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Fluoroacetophenone under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.			

37	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Bensyl Pyrrolidine under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

38	Case No.:80/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/00636/AM08/	RLA File :31/21/040/00084/AM08/	Lic.No/Date:3110029717 02.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxybensene under para 4.7 of HBP. Committee in light of its earlier decision taken in its 3/09 meeting held on 22.04.2008 in the case of M/S Sumittomo Chemical India Ltd and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,2-Methylenedioxybenzene	1 kg.	1.	Catechol	1.07 kg/kg
		2.	Methylene chloride	0.82 kg/kg
		3.	Caustic Soda on 100% basis	0.77 kg/kg
		4.	Tetrabutyl Ammonium Bromide	0.07 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

39	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

40	Case No.:13/5/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00073/AM09/	RLA File :09/24/040/00509/AM07/	Lic.No/Date:0910030765 05.07.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephalothin Sodium Sterile USP/BP (Sterile Cefalothin Sodium) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

41	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/00709/AM08/	RLA File :03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Hydrochloride BP/USP under para 4.7 of HBP.			

Committee decided to defer case for 13.05.2008 for comments of PI Division.

42	Case No.:75/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00411/AM08/	RLA File :34/24/040/00083/AM08/	Lic.No/Date:3410019350 02.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/94/2002/Ch.II dated 26.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tetrabutyl Tin	1 kg.	1.	Tin Ingots	0.364 kg/kg
		2.	Aluminium Powder/granules/grit	0.119 kg/kg
		3.	Dibutyl Ether	0.023 kg/kg
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg
		3.	Dibutyl Ether	0.012 kg/kg
Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.096 kg/kg
		3.	Dibutyl Ether	0.026 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

43	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Vitaminas Neurotropas Injection under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

44	Case No.:77/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00413/AM08/	RLA File :34/24/040/00087/AM08/	Lic.No/Date:3410019376 07.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/94/2002/Ch.II dated 26.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tetrabutyl Tin	1 kg.	1.	Tin Ingots	0.364 kg/kg
		2.	Aluminium Powder/granules/grit	0.119 kg/kg
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg
Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.096 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

45	Case No.:1615/26/80-ALC2/2007	Party Name:GALAXY LABORATORIES PVT LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/80/050/00382/AM08/	RLA File :03/94/040/00481/AM08/	Lic.No/Date:0310439794 17.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Furfurylamine under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/199/2001-Ch.III signed on 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Furfurylanmine	1 kg.	1.	Furfural	1.164 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

46	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection (2ml) and Irinotecan Hydrochloride Injection (5ml) under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

47	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Budecort 200 Inhaler and Budecort 100 Inhaler under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

48	Case No.:83/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00419/AM08/	RLA File :03/94/040/00540/AM08/	Lic.No/Date:0310440643 23.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Cyproterone Acetate Tablets 100mg and Cyproterone Acetate Tablets 50mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cyproterone Acetate Tablets 100 mg. [Cyproterone Acetate 102.00 mg/tablet]	1 No.	1.	CPA-CL(Pregna-4,6-Diene-3,20 Dione,17-(Acetyloxyl)-6-Chloro-1-(chloromethyl)(1 Alpha)	1.18 kg/kg of Cyproterone Acetate
Cyproterone Acetate tablets 50mg tablet [Cyproterone Acetate 51.00mg/tablet	1 No.			

RA concerned may take further necessary action as per above decision of Norms committee.

49	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Didanosine under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

50	Case No.:9/27/83-ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/83/050/01083/AM08/	RLA File :03/95/040/00534/AM08/	Lic.No/Date:0310441537 31.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product ISO Sorbide-5-Mononitrate under para 4.7 of HBP.

Committee observed that firm has given chemistry different to the chemistry given earlier alongwith their application. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred

	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Levulinate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.			

52	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Acetylene 50% WT/WT of Hexanes under para 4.7 of HBP. Committee decided to call for end use of export product and other technical details as per Appendix 33 from firm. Accordingly, case was deferred for 27.05.2008.			

53	Case No.:34/27/83-ALC1/2007	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01108/AM08/	RLA File :09/21/040/00119/AM08/	Lic.No/Date:0910031404 05.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Methoxide Solution 25% under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/148/2002 dated 1.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Methoxide Solution 25%	1 kg.	1.	Methanol	0.739 kg/kg
		2.	Caustic Soda Flakes	0.041 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

54	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred

	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Di Ethyl Amino Ethyl Chloride Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PC-III.			

55	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

56	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide or 5-Methoxy-2-[([4-Methoxy-3.5-Dimethyl-2-Pyridine-2-Methyl]Thio]-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

57	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01138/AM08/	RLA File :07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Methyl 4-Methyl Imidazole under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/3/2008-Ch.II dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export

				product
5 Hydroxy Methyl 4-Methyl Imidazole 99.0% purity	1 kg.	1.	4-Methyl Imidazole 99.0% purity	0.861 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

58

Case No.:68/27/83-ALC1/2007	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/83/050/01142/AM08/	RLA File :03/94/040/00531/AM08/	Lic.No/Date:0310442331 10.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethisterone under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/26/2006-PI-III dated 29.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethisterone	1 kg.	1.	4-Androstene 3,17 Dione	1.072 kg/kg
		2.	1,4 Dioxane	3.25 lts/kg

RA concerned may take further necessary action as per above decision of Norms committee.

59

Case No.:69/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/83/050/01143/AM08/	RLA File :05/24/040/00396/AM08/	Lic.No/Date:0510208776 10.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product (4R-CIS)-1,1-Dimethylethyl-6-CY Anomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) under para 4.7 of HBP.

Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.

60

Case No.:65/27/83-ALC1/2007	Party Name:HALCYON LABS PVT. LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

HQ File :01/83/050/01139/AM08/	RLA File :03/94/040/00315/AM07/	Lic.No/Date:0310442297 10.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Dexamethasone Sodium Phosphate under para 4.7 of HBP.

Committee light of written comments forwarded by PI Division vide their U.O. No.35011/187/2004-PI-III dated 29.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Dexamethasone Sodium Phosphate	1 kg.	1.	Dexamethasone	0.80 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

61

Case No.:73/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/83/050/01147/AM08/	RLA File :03/95/040/00440/AM08/	Lic.No/Date:0310442437 11.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl)Mercapto] Benzo Thiazole (CMBT) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/43/2007-Ch.II dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2 (Chloro Methyl) Mercapto Benzo Thiazole (CMBT)	1 kg.	1.	2-Mercapto Benzo Thiazole	0.910 kg/kg
		2.	Methylene Chloride	0.272 kg/kg
		3.	Di Bromo Methane	0.557 kg/kg

Before implementing the decision, the firm may be asked to submit registration certificate/clearance from Central Insecticides Board, Deptt. of Agriculture and Co-operation as the export item has its use as fungicide in leather industry.

62	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. Committee decided to defer case for 13.05.2008.			

63	Case No.:10/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00180/AM08/	RLA File :03/94/040/00615/AM08/	Lic.No/Date:0310442878 12.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 1.4.2008.			

64	Case No.:153/27/83-ALC1/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01227/AM08/	RLA File :34/24/040/00139/AM08/	Lic.No/Date:3410019697 25.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Bensyl Acetone (Jastone) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/112/2005/Ch.II dated 09.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzyl Acetone	1 kg.	1.	Benzylidene Acetone	1.038 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

65	Case No.:162/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01236/AM08/	RLA File :09/24/040/00148/AM08/	Lic.No/Date:0910031616 26.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Frusemide under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/207/2006-PI-III dated 24.03.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Frusemide	1 kg.	1.	2,4 dichloro toluene	1.204 kg/kg
		2.	Furfuryl Amine	1.207 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee

66	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Folic Acid under para 4.7 of HBP.

Committee decided to call for percentage Yield on molar basis along with supporting technical literature from firm. Accordingly, case was deferred for 27.05.2008.

67	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpheniramine Base under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of PI Division.

68	Case No.:2/25/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00196/AM08/	RLA File :03/94/040/00664/AM08/	Lic.No/Date:0310445042 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

69	Case No.:7/29/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01272/AM08/	RLA File :05/24/040/00518/AM08/	Lic.No/Date:0510209861 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2, 2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

70	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00436/AM08/	RLA File :03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product CoQ10 Softgel Capsules under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

71	Case No.:14/30/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/83/050/01383/AM08/	RLA File :34/24/040/00157/AM08/	Lic.No/Date:3410019869 18.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product L(-)Di-P-Toluoyl Tartaric Acid under para 4.7 of HBP. Committee observed that the value addition in this case is 1% and taking into consideration the value of other raw materials to be consumed in the process, cif price would increase fob value and therefore, scheme is not feasible. Committee, therefore, decided to close the			

	case. RA concerned may take further necessary action as per above decision of NC.

72	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Indinavir Sulphate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

73	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyclopropyl Diol Cyclic Sulfite under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly case was deferred for 27.05.2008.			

74	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rifampicin 450mg Caps, Rifampicin 75mg Tabs, Rifampicin 150mg Tabs, Isoniazid 300mg Tabs, Isoniazid 75mg Tabs, Isoniazid 150mg Tabs, Ethambutol 600mg Tabs, Ethambutol 200mg Tabs, Ethambutol 400mg TabsPyrazinamide 750mg Tabs, Pyrazinamide 150mg Tabs, Pyrazinamide 500mg Tabs and Pyridioxine 5mg Tabs under para 4.7 of HBP. Committee decided to ask the firm to submit their application bifurcated for each export item. Accordingly, case was deferred for 13.05.2008.			

75	Case No.:53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601	Defer

			31.10.2007	Date:10.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Processed (Distilled) Methyl Salicylate under para 4.7 of HBP.

Committee observed that case was considered by NC-IV in its 32/83 meeting held on 12.12.2007 and it was decided to call for information regarding purity of import and export items from firm, but deficiency letter was not issued to firm. Committee, therefore, decided to call for above information from firm. Accordingly, case was deferred for 10.06.2008.

76	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Reactive Diluent Lapox under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PC Division.

77	Case No.:64/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01486/AM08/	RLA File :03/95/040/00758/AM08/	Lic.No/Date:0310448792 01.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Yehimbine Hydrochloride under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 45/82 meeting held on 11.03.2008 in the case of M/S Alkaloids Corporation and in consultation with representative of MSME present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import item	Qty. allowed per unit of export product
Yohimbine Hydrochloride USP	1kg.	Yohimbine Bark (containing Yohimbine Content maximum 1-1.2%)	133.44kg/kg

RA concerned may take further necessary action as per above decision of NC.

78	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-5-Chloro-1-(Cyclopropylethynyl)-2-Amino-1-(Trifluoromethyl) Benzenemethanol (Amino Carbinol) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

79	Case No.:81/32/83-ALC1/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01503/AM08/	RLA File :09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro Methyl-3-Methyl-4-(2,2,2-Trifloro Ethoxy)-Pyridine Hydrochloride (Intermediates of Lansoprazole) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

80	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01512/AM08/	RLA File :03/95/040/00683/AM08/	Lic.No/Date:0310449450 06.11.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Reserpine BP/BP/USP under para 4.7 of HBP. Committee observed that Department of MSME has called for technical information vide their letter dated 02.04.2008, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for 27.05.2008.			

81	Case No.:89/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01511/AM08/	RLA File :03/95/040/00691/AM08/	Lic.No/Date:0310449448 06.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Digoxin BP/BP/USP under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

			Meet No/Date:5/82-ALC4/2008	

82	Case No.:92/32/83-ALC1/2007	Party Name:CIPLA LIMITED	29.04.2008	Status:Case Approved
	HQ File :01/83/050/01514/AM08/	RLA File :03/94/040/00814/AM08/	Lic.No/Date:0310449495 06.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Pantoprazole Sodium Sesquihydrate under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms as per SION at Sl.No.A-3166.

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

84	Case No.:108/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00444/AM08/	RLA File :34/24/040/00167/AM08/	Lic.No/Date:3410020048 08.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/94/2002/Ch.II dated 26.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg
Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg

	2.	Aluminium Powder/Granules/Grit	0.096 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

85	Case No.:23/33/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/83/050/01552/AM08/	RLA File :09/24/040/00311/AM08/	Lic.No/Date:0910032056 12.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Liquid Triclosan/2,4,4-Trichloro-2Hydroxy Diphenyl Ester/VIV-L50%(Triclosan Solution) under para 4.7 of HBP.

Committee observed that firm was requested to furnish a copy of DML vide letter dated 26.03.2008, but same has not been received and no norms can be fixed in absence of DML. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:32/33/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01561/AM08/	RLA File :09/24/040/00256/AM08/	Lic.No/Date:0910032090 14.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Cyclohexyl Ester under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cyclohexyl Ester	1 kg.	1.	Glyoxylic acid 50%	0.90 kg/kg
		2.	Formaldehyde	0.566 kg/kg
		3.	2,5-Dihydroxy-1-4 dithiane **(OR)** 1,4 Dithiane 2,5-DIOL	0.365 kg/kg
		4.	Cytosine	0.455 kg/kg
		5.	Thionyl chloride	0.391 kg/kg
		6.	Dimethyl formamide	0.20 kg/kg

7.	Acetic Acid	0.010 kg/kg
8.	Methane sulphonic acid	0.0125 kg/kg
9.	Dichloromethane	2.37 kg/kg
10.	Toluene	1.67 kg/kg
11.	Hexamethyl disilazane	0.75 kg/kg
12.	Triethylamine	0.664 kg/kg
13.	Hexane	1.83 kg/kg
14.	Isopropyl Acetate	0.67 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

87	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and Irinotecan Hydrochloride Injection 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

88	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and Irinotecan Hydrochloride Injection 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

89	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-[((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl)Thio]-1H-Benzimidazole under para 4.7 of HBP.			

Committee decided to defer case for 27.05.2008 for comments of PI Division.

90	Case No.:60/39/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01639/AM08/	RLA File :03/95/040/00792/AM08/	Lic.No/Date:0310451662 27.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Salicylate	1 kg.	1.	Salicylic Acid	0.88 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

91	Case No.:59/39/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01638/AM08/	RLA File :03/95/040/00791/AM08/	Lic.No/Date:0310451658 27.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Salicylate	1 kg.	1.	Salicylic Acid	0.88 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

92	Case No.:31/39/83-ALC1/2007	Party Name:VIJAYASRI CHEMICALS	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

	HQ File :01/83/050/01610/AM08/	RLA File :09/24/040/00369/AM08/	Lic.No/Date:0910032230 27.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) or 2-N-Butyl-4-Chloro-5-Formylimidazole(BCFI) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 1/09 meeting held on 01.04.2008 vide Case No.A-17 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 kg.	1.	Valeronitrile	1.19 kg/kg
		2.	Methanol	1.08 kg/kg
		3.	Glycine	0.80 kg/kg
		4.	Toluene	1.50 kg/kg
		5.	Dimethyl Formamide	1.16 kg/kg
		6.	Methyl Cyclohexane	2.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

93	Case No.:34/39/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01613/AM08/	RLA File :09/24/040/00385/AM08/	Lic.No/Date:0910032245 28.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product (s)Alpha-Ethyl-2-Oxo-1-Pyrrolldineacetic Acid under para 4.7 of HBP.

Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.

94	Case No.:118/42/82-ALC4/2007	Party Name:AKRY ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00454/AM08/	RLA File :03/94/040/00902/AM08/	Lic.No/Date:0310452257 30.11.2007	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Diethylene Glycol(DEG) and Tri Ethylene Glycol(TEG) under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of Chemical Division.

95	Case No.:119/42/82-ALC4/2007	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00455/AM08/	RLA File :04/24/040/00271/AM08/	Lic.No/Date:0410092473 04.12.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin A & D Capsule BPA, Vitamin A Capsule-USP and Vitamin A Capsules-USP under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

96	Case No.:105/39/83-ALC1/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/83/050/01684/AM08/	RLA File :03/94/040/00846/AM08/	Lic.No/Date:0310452648 04.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Fumarate under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 3/82 meeting held on 22.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Total Quantity
Ferrous Fumarate BP grade purity minimum 93%	1 Kg.	1.	Fumaric Acid	0.769 kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

97	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. Committee decided to defer case for 13.05.2008.			

98	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Donepezil Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

99	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

100	Case No.:63/45/82-ALC4/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00526/AM08/	RLA File :03/95/040/00918/AM08/	Lic.No/Date:0310454961 20.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/43/2007-Ch.II dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2 (Chloro Methyl) Mercapto Benzo Thiazole (CMBT)	1 kg.	1.	2-Mercapto Benzo Thiazole	0.910 kg/kg
		2.	Methylene Chloride	0.272 kg/kg
		3.	Di Bromo Methane	0.557 kg/kg

	Before implementing decision, the firm may be asked to submit registration certificate/clearance form Central Insecticides Board, Department of Agriculture and Co-operation as the export item has its use as fungicide in leather industry.

101	Case No.:9/40/83-ALC1/2007	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01774/AM08/	RLA File :22/24/040/00059/AM08/	Lic.No/Date:2210007329 27.12.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Caffeine under para 4.7 of HBP. Committee decided to call from firm purity level and specification of import item No.1 from foreign supplier. Accordingly, case was deferred for 10.06.2008.			

102	Case No.:11/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00565/AM08/	RLA File :03/95/040/00819/AM08/	Lic.No/Date:0310455622 28.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve Meb (Ehtylene Glycol Mono Butyl Ether) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/7/2003-Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 kg.	1.	n-Butanol	0.640 kg/kg
		2.	Ethylene Oxide	0.380 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

103	Case No.:7/1/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM08/	RLA File :05/24/040/00749/AM08/	Lic.No/Date:0510214151 31.12.2007	Defer Date:27.05.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Ethylene Glycol Mono Ethyl Ether Acetate (IGACE-6701-E) Ethylene Glycol Mono Ethyl Ether Acetate (IGACE-6701-E) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.

104	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefuroxime Sodium for Injection USP, Piperacillin sodium+Tazobactam sodium sterile for injection and Amoxicillin Sodium+Clavulanate Potassium for Injection under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

105	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Fine Particle suspension Assay under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.			

106	Case No.:7/42/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01783/AM08/	RLA File :08/24/040/00222/AM08/	Lic.No/Date:0810069321 02.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product H Acid under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division			

107	Case No.:8/42/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01784/AM08/	RLA File :08/24/040/00227/AM08/	Lic.No/Date:0810069322 02.01.2008	Defer Date:27.05.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division

108	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate Int. PH3 under para 4.7 of HBP. Committee observed the firm vide their letter dated 16.04.2008 has furnished technical details and copy of DML as called for vide letter dated 26.03.2008. Committee decided to forward reply of firm to PI Division for their comments. Accordingly, case was deferred for 27.05.2008.			

109	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA (A white to light yellow crystalline powder) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division			

110	Case No.:15/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
	HQ File :01/82/050/00478/AM08/	RLA File :03/94/040/00916/AM08/	Lic.No/Date:0310456983 08.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Mometazone Furoate under para 4.7 of HBP. Committee observed that firm was requested to furnish complete details of import item alongwith chemistry vide letter dated 25.03.2008, but same has not been received and no norms can be fixed in absence of required information. It was, therefore decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

111	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:5/82-ALC4/2008	Status:Case

			29.04.2008	Deferred
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetazone Butyrate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division			

112	Case No.:84/45/82-ALC4/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00547/AM08/	RLA File :03/95/040/00997/AM08/	Lic.No/Date:0310456969 08.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Di-Iodo Salicylic Acid under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 27.05.2008.			

113	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division			

114	Case No.:61/45/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00524/AM08/	RLA File :03/94/040/01014/AM08/	Lic.No/Date:0310457513 11.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hamber under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division			

115	Case No.:47/45/82-ALC4/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

	HQ File :01/82/050/00510/AM08/	RLA File :09/24/040/00371/AM08/	Lic.No/Date:0910032645 11.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Epoxy-2(2,4-Difluorophenyl)-3-(1-(H)-1,2,4-Triazole, 1 Propane Methane sulphonate under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 3/82 meeting held on 22.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazoleiyl)-2,3 Epoxy Propane)Methane Sulphonate **OR** 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate	1kg.	1.	1,3 Difluoro benzene	0.65 kg/kg
		2.	4-Amino-1,2,4-Triazole	0.493 kg/kg
		3.	Trimethyl Sulphoxonium Iodide	0.74 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

116	Case No.:49/45/82-ALC4/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00512/AM08/	RLA File :09/24/040/00222/AM08/	Lic.No/Date:0910032644 11.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Pellets under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

117	Case No.:87/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM08/	RLA File :09/24/040/00452/AM08/	Lic.No/Date:0910032658 15.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product (2-Chloro-5-Iodophenyl)-[4-(Terahydrofuran-3-Yloxy)Phenyl]-Methanone under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

118	Case No.:45/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00508/AM08/	RLA File :03/95/040/01003/AM08/	Lic.No/Date:0310457833 16.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve Meb (Ethylene Glycol Mono Butyl Ether) para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/7/2003-Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 kg.	1.	n-Butanol	0.640 kg/kg
		2.	Ethylene Oxide	0.380 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

119	Case No.:50/45/82-ALC4/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00513/AM08/	RLA File :03/94/040/01020/AM08/	Lic.No/Date:0310457797 16.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Timberfleur (1-(2,2,6-trimethyl Cyclohexyl)-Hexan-3-ol) under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of Chemical Division.

120	Case No.:8/45/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00471/AM08/	RLA File :03/94/040/01041/AM08/	Lic.No/Date:0310457881 16.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets/Nevirapine 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml/Nevimune under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme	2.76 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

121	Case No.:51/45/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00514/AM08/	RLA File :03/94/040/00996/AM08/	Lic.No/Date:0310457811 16.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Nabumetone under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 27.05.2008.			

122	Case No.:27/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00490/AM08/	RLA File :03/94/040/00812/AM08/	Lic.No/Date:0310458056 17.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metoprolol Succinate Tech. Spec.: Pharmacopial Grade under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

123	Case No.:79/45/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2008	Status:Case

		29.04.2008	Approved
HQ File :01/82/050/00542/AM08/	RLA File :09/24/040/00434/AM08/	Lic.No/Date:0910032665 17.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Spironolactone Tablets 25mg and Spironolactone Tablets 100mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No. 35011/209/2005-PI-III dated 29.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 25mg tablet	Qty. allowed for 100 mg tablet
Spironolactone Tabs 25 mg and 100mg	1 unit of 1 lakh tablet	1.	Spironolactone	2.50 kg/unit	10.00 kg/unit
		2.	Maize starch	6.00 kg/unit	18.00 kg/unit
		3.	Calcium sulphate dihydrate	17.00 kg/unit	30.00 kg/unit
		4.	Crospovidone	0.80 kg/unit	1.50 kg/unit
		5.	Quinoline yellow lake	0.040 kg/unit	0.093 kg/unit
		6.	Povidone K25	0.350kg/unit	0.50 kg/unit
		7.	Pregelatinised starch	0.50 kg/unit	1.50 kg/unit
		8.	Peppermint flavor 16433	0.275kg/unit	0.63 kg/uni
		9.	Magnesium stearate	0.050 kg/unit	0.315 kg/unit

RA concerned may take further necessary action as per above decision of Norms committee.

124	Case No.:58/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00521/AM08/	RLA File :03/95/040/01026/AM08/	Lic.No/Date:0310458300 18.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP.

Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 27.05.2008.

125	Case No.:8/44/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:5/82-ALC4/2008	Status:Case

			29.04.2008	Approved
	HQ File :01/83/050/01802/AM08/	RLA File :34/24/040/00208/AM08/	Lic.No/Date:3410020655 21.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product n-Butyryl Chloride/Butyryl Chloride under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

126	Case No.:62/45/82-ALC4/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM08/	RLA File :03/95/040/01007/AM08/	Lic.No/Date:0310458373 21.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Oxysept Tablets under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of DBT.			

127	Case No.:86/45/82-ALC4/2007	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00549/AM08/	RLA File :09/24/040/00469/AM08/	Lic.No/Date:0910032688 21.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Butyl-5-Chloro-3H-Imidazole-4-Carbldehyde (IMAL) or 2-N-Butyl-4-Chloro-5-Formylimidazole (BCFI) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 1/09 meeting held on 01.04.2008 vide Case No.A-17 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 kg.	1.	Valeronitrile	1.19 kg/kg
		2.	Methanol	1.08 kg/kg
		3.	Glycine	0.80 kg/kg
		4.	Toluene	1.50 kg/kg
		5.	Dimethyl Formamide	1.16 kg/kg
		6.	Methyl Cyclohexane	2.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:89/45/82-ALC4/2007	Party Name:VIJAYASRI CHEMICALS	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00552/AM08/	RLA File :09/24/040/00470/AM08/	Lic.No/Date:0910032689 21.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) or 2-N-Butyl-4-Chloro-5-Formylimidazole (BCFI) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 1/09 meeting held on 01.04.2008 vide Case No.A-17 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 kg.	1.	Valeronitrile	1.19 kg/kg
		2.	Methanol	1.08 kg/kg
		3.	Glycine	0.80 kg/kg
		4.	Toluene	1.50 kg/kg
		5.	Dimethyl Formamide	1.16 kg/kg
		6.	Methyl Cyclohexane	2.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:56/45/82-ALC4/2007	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00519/AM08/	RLA File :03/95/040/01050/AM08/	Lic.No/Date:0310458576 22.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Behenamide under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/118/2007/Ch.III dated 03.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Behenamide	1 kg.	1.	Behenic Acid	1.11 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

130	Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Amodiaquine Hydrochloride under para 4.7 of HBP.

Committee observed that vide Public Notice No.9/05 dated 13.05.2005, DGFT had decided to review the SION for the same export product under A-51 and the exporters concerned were advised to submit data within 4 weeks. Vide Public Notice No.55/05 dated 19.09.2005, the SION for A-51 were deleted. The Committee decided that instead of fixing adhoc norms now, it is better to fix the SION for this export product. Committee, therefore decided to request Pharmexcil to furnish the All Industry data in respect of production/consumption for the last three years to facilitate revision of SION. Case stands deferred for 27.05.2008.

131	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Lopinavir under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

132	Case No.:69/45/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00532/AM08/	RLA File :04/24/040/00318/AM08/	Lic.No/Date:0410093428 23.01.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dithia 7-Azaspiro (4,4) Nonane-8(S)-Carboxylicacid Hydrobromide under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

133	Case No.:82/45/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred

	HQ File :01/82/050/00545/AM08/	RLA File :09/24/040/00476/AM08/	Lic.No/Date:0910032726 24.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

134	Case No.:60/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00523/AM08/	RLA File :03/95/040/01054/AM08/	Lic.No/Date:0310458992 24.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. Committee decided to defer case for 13.05.2008.			

135	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PC Division.			

136	Case No.:54/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00517/AM08/	RLA File :03/95/040/01046/AM08/	Lic.No/Date:0310459172 25.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lafftol Deb (Di Ethylene Glycol Mono Butyl Ether)(Butyl Di Glycol) under para 4.7 of HBP. Committee decoded to defer case for 13.05.2008 for comments of PC Division.			

137	Case No.:10/46/82-ALC4/2007	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00564/AM08/	RLA File :03/94/040/01050/AM08/	Lic.No/Date:0310459136 25.01.2008	Defer Date:10.06.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Bio-Kanamycin Injection 1GM/3ML Vial under para 4.7 of HBP. Committee decided to call for a copy of Drug Manufacturing Licence and detailed working from firm. Accordingly, case was deferred for 10.06.2008.

138	Case No.:5/1/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00611/AM08/	RLA File :09/24/040/00038/AM08/	Lic.No/Date:0910032781 28.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefprozil (Cefprozil Monohydrate) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

139	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pink/Yellow/Green Soap Noodles sodium Salt of Palmitic acid under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 03.04.2008, but same has not been received. Committee decided to await reply of firm. Accordingly, case was deferred for 27.05.2008			

140	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rabeprazole Sodium under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

141	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419	

			29.01.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PC Division.			

142	Case No.:30/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00493/AM08/	RLA File :03/94/040/01047/AM08/	Lic.No/Date:0310459539 30.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetazol Propionate BP under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

143	Case No.:7/47/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00600/AM08/	RLA File :09/24/040/00438/AM08/	Lic.No/Date:0910032836 30.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Brosalidox L(Liquid) under para 4.7 of HBP. Committee decided to call for end use of export product alongwith technical literature from firm. Accordingly, case was deferred for 10.06.2006.			

144	Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Betadine Standardised Microbicidal Solution 10% USP/IP 100ml USP/IP, Betadine Standardised Microbicidal solution 10% USP/IP 500ml USP/IP, Betadine Standardised Microbicidal Solution 10% USP/IP 50ml, Betadine Surgical Scrub 7.5% USP/IP 50ml USP/IP, Betadine Surgical Scrub 7.5% USP/IP 500ml USP/IP, Betadine Gargle 1% USP/IP 50ml USP/IP and Betadine Gargle 1% USP/IP 100ml USP/IP under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

145	Case No.:41/45/82-ALC4/2007	Party Name:MAKAM PHARMACHEM	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

	HQ File :01/82/050/00504/AM08/	RLA File :07/24/040/00741/AM08/	Lic.No/Date:0710055677 01.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Fluemetrin 1% W/V Pour under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

146	Case No.:71/45/82-ALC4/2007	Party Name:SKY LIFE SCIENCE.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00534/AM08/	RLA File :34/24/040/00214/AM08/	Lic.No/Date:3410020757 01.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasol Propionate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

147	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product n-Butyl Lithium 15% W/W In Hexane(100% Active Basis) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.			

148	Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 27.05.2008.			

	Case No.:36/45/82-ALC4/2007		Meet No/Date:5/82-ALC4/2008	

149		Party Name:MANGALAM DRUGS & ORGANICS LIMITED	29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chloroquine Phosphate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

150	Case No.:39/45/82-ALC4/2007	Party Name:KORES (INDIA) LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00502/AM08/	RLA File :03/94/040/01071/AM08/	Lic.No/Date:0310460246 06.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2(7 Theophylline Methyl) 1.3 Dioxolane under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

151	Case No.:121/42/82-ALC4/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00457/AM08/	RLA File :08/24/040/00251/AM08/	Lic.No/Date:0810069963 06.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details like earlier Norms Committee decision, if any, from RA/firm. Accordingly, case was deferred for 10.06.2008.			

152	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705 07.02.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Durex Play Longer-1.0 under para 4.7 of HBP. Committee decided to forward a copy of application alongwith a copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

153	Case No.:37/45/82-ALC4/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00500/AM08/	RLA File :03/95/040/01082/AM08/	Lic.No/Date:0310460511 11.02.2008	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amber Fleur under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

154	Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rivastigmine Hydrogen Tartrate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

155	Case No.:78/45/82-ALC4/2007	Party Name:BAL PHARMA LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00541/AM08/	RLA File :07/24/040/00742/AM08/	Lic.No/Date:0710055799 12.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amiloride HCL BP/EP under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

156	Case No.:1/43/82-ALC4/2007	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00459/AM08/	RLA File :22/24/040/00065/AM08/	Lic.No/Date:2210007451 13.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Synthetic Caffeine under para 4.7 of HBP. Committee decided to call from firm specification and purity level of import item No.1 from foreign supplier. Accordingly, case was deferred for 10.06.2008.			

157	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case

	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Deferred Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP.

Committee decided to defer case for 27.05.2008 for comments of PC Division.

158	Case No.:16/46/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00570/AM08/	RLA File :03/94/040/01154/AM08/	Lic.No/Date:0310461283 15.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethylene glycol Stearate under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/98/2007/Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethylene Glycol Stearate	1 kg.	1.	Monoethylene Glycol	0.118 kg/kg
		2.	Stearic Acid (Stearic Acid content 50 ± 10% Stearic Acid + Plamitic acid content 90% min.)	1.027 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

159	Case No.:9/47/82-ALC4/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00602/AM08/	RLA File :07/24/040/00766/AM08/	Lic.No/Date:0710055880 15.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,3-Cyclohexanedione Dihydro Resorcinol under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/33/2004/Ch.II dated 10.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,3-Cyclohexanedione	1 kg.	1.	Resorcinol	1.26 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

160	Case No.:7/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00561/AM08/	RLA File :03/95/040/01122/AM08/	Lic.No/Date:0310461500 18.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve Meb (Ethylene glycol Mono Butyl Ether) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/7/2003-Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 kg.	1.	n-Butanol	0.640 kg/kg
		2.	Ethylene Oxide	0.380 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

161	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	Defer Date:27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Cevamune Tablets Chlorine Beutralizer under para 4.7 of HBP.

Committee decided to forward a copy of application along with a copy of reply received from firm to Chemical Division for their comments. Accordingly, case was deferred for 27.05.2008.

162	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 m Solution – as 100% W/W) under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of Chemical Division.			

163	Case No.:8/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00562/AM08/	RLA File :03/95/040/00733/AM08/	Lic.No/Date:0310461861 20.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Laffsol VE EG Ethylene Glycol Mono Ethyl Ether under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/7/2003/Ch.III signed on 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Laffsik VE EG Ethylene Glycol Mono Ethyl Ether	1 kg.	1.	Denatured Ethyl Alcohol	0.522 kg/kg
		2.	Ethylene Oxide	0.500 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

164	Case No.:1/1/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00607/AM08/	RLA File :09/24/040/00477/AM08/	Lic.No/Date:0910033036 21.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Methoxide Solution under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/148/2002 dated 1.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Methoxide Solution 25%	1 kg.	1.	Methanol	0.739 kg/kg
		2.	Caustic Soda Flakes	0.041 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

165

Case No.:8/1/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00614/AM08/	RLA File :03/94/040/01106/AM08/	Lic.No/Date:0310462021 21.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-CNS Acid under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/1/2008/Ch.II dated 07.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Carbethoxyamino-5-Naphthnol Sulfonic Acid (2CNS Acid)	1 kg.	1.	J Acid	1.025 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:1/44/82-ALC4/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Rejected
HQ File :01/82/050/00463/AM08/	RLA File :22/24/040/00056/AM08/	Lic.No/Date:2210007484 21.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product flueloxacillin Sodium Sterile (A white or almost white crystalline powder) under para 4.7 of HBP.

Committee observed that firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 14.03.2008, but same has not been received and no norms can be fixed in absence of required data. Committee, therefore, decided to close the case.

	RA concerned may take further necessary action as per above decision of NC.

167	Case No.:3/46/82-ALC4/2007	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00557/AM08/	RLA File :03/94/040/01161/AM08/	Lic.No/Date:0310462185 22.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio-cimetidine 200mg Tablets under para 4.7 of HBP. Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 10.06.2008.			

168	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg Capsules/Stavudine Capsules 15mg, Stavir 20mg Capsules/Stavudine Capsules 20mg, Stavir 30mg Capsules/Stavudine Capsules 30mg, Stavir 40mg Capsules/Stavudine Capsules 40mg, Lamivir S30 and Lamivir S 40 under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

169	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resins under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PC Division.			

170	Case No.:9/1/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM08/	RLA File :08/24/040/00269/AM08/	Lic.No/Date:0810070791 19.03.2008	Defer Date:27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			

Committee decided to defer case for 27.05.2008 for comments of Chemical Division.

171	Case No.:14/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00074/AM09/	RLA File :11/24/040/00069/AM08/	Lic.No/Date:1110017045 07.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Sterile) Organic Chemicals under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

172	Case No.:15/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00075/AM09/	RLA File :11/24/040/00074/AM08/	Lic.No/Date:1110017046 07.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:16/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00076/AM09/	RLA File :11/24/040/00057/AM08/	Lic.No/Date:1110017047 07.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:17/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case
HQ File :01/82/050/00077/AM09/	RLA File :11/24/040/00056/AM08/	Lic.No/Date:1110017050 08.04.2008	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:18/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
HQ File :01/82/050/00078/AM09/	RLA File :11/24/040/00058/AM08/	Lic.No/Date:1110017051 08.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:19/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved

HQ File :01/82/050/00079/AM09/	RLA File :11/24/040/00062/AM08/	Lic.No/Date:1110017052 08.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

177	Case No.:20/5/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00080/AM09/	RLA File :11/24/040/00063/AM08/	Lic.No/Date:1110017053 08.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate (Hydrocortisone sodium Succinate Buffered 5% Sterile) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydrocortisone Sodium Succinate (Hydrocortisone Sodium Succinate Buffered 5% Strile)	1 kg.	1.	Hydrocortisone BP/EP/USP	1.10 kg/kg

	RA concerned may take further necessary action as per above decision of Norms committee.

178	Case No.:21/5/82-ALC4/2008	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Approved
	HQ File :01/82/050/00081/AM09/	RLA File :08/24/040/00006/AM09/	Lic.No/Date:0810071198 10.04.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Chloroperoxybenzoic Acid under para 4.7 of HBP. Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7.1 of HBP.			

179	Case No.:22/5/82-ALC4/2008	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00082/AM09/	RLA File :22/24/040/00085/AM08/	Lic.No/Date:2210007725 16.04.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Caffeine under para 4.7 of HBP. Committee decided to call from firm specification and purity level of import item No.1 from foreign supplier. Accordingly, case was deferred for 10.06.2008.			

180	Case No.:23/5/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2008 29.04.2008	Status:Case Deferred
	HQ File :01/82/050/00083/AM09/	RLA File :22/24/040/00002/AM09/	Lic.No/Date:2210007730 17.04.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 10.06.2008.			

Date:30.04.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer